

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 77/2017  
CP NO. 96(ND)/2010  
RT CP No.45/Chd/CHD/2016**

Rakesh Kumar Gupta & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present: Ms. Vandana Gupta, one of the Legal Representative of deceased petitioner in person.  
Mr. Arun Kumar, Advocate for respondents No.1 to 4 & 7.  
Mr. Avinash Gupta, respondent No. 2 in person.  
None for respondent No. 6.

Ms. Vandana Gupta, one of the Legal Representatives of the deceased petitioner submits that her counsel is unable to come today due to some personal difficulty. In CA No. 77/2017 filed by the petitioner, notice was issued to the respondent for today and the petitioner has also filed compliance affidavit. Learned counsel for the respondent seeks to file reply.

List this application on 02.08.2017 on which date the main matter has already been fixed. Reply to the application, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

Learned counsel for the respondents submits that he is to pay the amount of ₹10,000/- imposed as costs upon the respondents on 01.05.2017 for seeking adjournment. The same be paid on the next date.

*Sd/-*  
(Justice R.P. Nagrath)  
Member (Judicial)

✓ July 25, 2017  
saini